# GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY

## RAJYA SABHA

## **UNSTARRED QUESTION NO. 1095**

ANSWERED ON 12/12/2023

## ROOF-TOP SOLAR PROJECTS IN THE RESIDENTIAL SEGMENT

## 1095. SHRI JAGGESH

Will the Minister of New and Renewable Energy be pleased to state:

- (a) whether it is a fact that the rooftop solar programme had missed its target, lagging mostly in the residential segment;
- (b) whether DISCOMS have been apprehensive of signing power purchase agreements for rooftop solar projects fearing loss of revenue;
- (c) whether Government proposes a change in renewable energy mix and mandating power distribution companies to buy renewable energy from rooftop solar projects; and
- (d) If so; the details thereof; and the timeframe for its implementation?

#### **ANSWER**

#### THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER

## (SHRI R.K. SINGH)

- (a) The Ministry of New and Renewable energy is implementing Rooftop Solar (RTS) Programme Phase-II, wherein Central Financial Assistance (CFA) is being provided for installation of RTS in residential sector. The Programme envisages installation of 4 GW of RTS capacity in the residential sector, and has been extended till 31.03.2026. Against the target of 4 GW capacity, MNRE has allocated 3.57 GW capacity to various implementing agencies. Against the allocated capacity, an aggregate capacity of 2.65 GW has been installed in the residential sector so far.
- (b) The DISCOMs are designated as implementing agencies of Rooftop Solar Phase-II. Certain concerns has been expressed regarding loss of revenue from the paying consumers, however, the DISCOMs also recognize the additional benefits of Rooftop Solar, including avoided cost for the generation, transmission and distribution losses and the compliance of renewable purchase obligation.
- (c) & (d) Ministry of Power vide its gazette notification dated 20.08.2023 has specified the minimum share of consumption of non-fossil sources (Renewable Energy) by designated consumers in respect of electricity distribution licensee and other designated consumers who are open access consumers or captive users to the extent of consumption of electricity from sources other than distribution licensee as a percentage of their total share of energy consumption. The notification includes a Distributed Renewable Energy (DRE) component and the details are attached as **annexure.**

The distributed renewable energy component shall be met only from the energy generated from renewable energy projects that are less than 10 MW in size and which inter alia include Rooftop Solar installations.

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# Annexure referred to in part (c) and (d) of Rajya Sabha Unstarred Question No. 1095 for 12.12.2023 regarding "Roof-top Solar projects in the residential segment"

The year wise percentage share of Distributed Renewable Energy (DRE) component and these RE sources specified as minimum consumption of non-fossil fuel sources (Renewable Energy) is indicated in the table below

S. No.	Year	Wind renewable energy	Hydro renewable energy	Distributed renewable energy*	Other renewable energy	Total renewable energy
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	2024-25	0.67%	0.38%	1.50%	27.35%	29.91%
2	2025-26	1.45%	1.22%	2.10%	28.24%	33.01%
3	2026-27	1.97%	1.34%	2.70%	29.94%	35.95%
4	2027-28	2.45%	1.42%	3.30%	31.64%	38.81%
5	2028-29	2.95%	1.42%	3.90%	33.10%	41.36%
6	2029-30	3.48%	1.33%	4.50%	34.02%	43.33%

<sup>\*</sup>For hilly and North-Eastern States/Union Territories, namely Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Jammu & Kashmir, Ladakh, Himachal Pradesh and Uttarakhand, the distributed renewable energy component shall be half of that given in the Table and the remaining component for these States shall be included in the other renewable energy sources.